

CSR-2

[Pursuant to sub-rule (1B) of Rule 12 of Companies (Accounts) Rules, 2014]



Report on Corporate Social Responsibility (CSR)

Form language English Hindi

Refer the instruction kit for filing the form.

1. *(a) Corporate Identity Number (CIN) of the company



*(b) Name of the company

*(c) Address of the registered office of the company

*(d) email ID of the company

2. (a) *Financial Year to which the Corporate Social Responsibility details pertain:

From (DD/MM/YYYY) (DD/MM/YYYY)

(b) *SRN of form AOC-4/ AoC-4 XBRL/ AoC-4 NBFC filed by the company for its standalone financial statements

3. (i) *Net Worth

(ii) *Turnover

(iii) *Net Profit

(iv) Criteria that triggered CSR applicability

4. (a)*(i) Whether CSR Committee has been constituted Yes No Not Applicable

(ii) Number of directors composing CSR Committee

(iii) Number of meetings of CSR Committee held during the year

Sr. No.	DIN	Name of Director	Category	No. of meetings of CSR Committee attended during the year

(b)(i)* Whether the company has a website Yes No
(ii) If Yes, Provide web-link
(iii) Whether following has been disclosed on the website of the company in pursuance of Rule 9 of Companies (CSR Policy) Rules, 2014:

- Composition of CSR committee Yes No N.A.
- CSR Policy Yes No
- CSR projects approved by the board Yes No

(c)* (i) Whether Impact assessment of CSR projects is carried out in pursuance of sub-rule (3) of Rule 8 of Companies (CSR Policy) Rules,2014, if applicable Yes No Not Applicable

(ii) *If Yes, whether the same has been disclosed in the Board Report Yes No
(iii) Provide web-link, if any

(d)(i)* Whether any amount is available for set off in pursuance of sub-rule (3) of Rule 7 of Companies (CSR Policy) Rules, 2014 Yes No

(ii) If yes, provide details:

S. No.	Financial Year	Amount available for set-off (in Rs.)	Amount set-off in the financial year, if any (in Rs)	Balance Amount (in Rs.)
1	FY-1 (Financial Year End Date)			
2	FY-2 (Financial Year End Date)			
3	FY-3 (Financial Year End Date)			

Total		
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5. (a)* Whether the company has completed the period of three financial years since its incorporation Yes No

(b) If no, then provide the number of financial years completed since incorporation

(c)* Net Profit & other details for the preceding financial years:

S. No.	Particulars	Amount (in Rs)		
		FY-1	FY-2	FY-3
1	Profit before tax			
2	Net Profit computed u/s 198			
3	Total amount adjusted as per rule 2(1)(h) of the CSR Policy Rules 2014			
4	Total Net Profit for section 135 (2-3)			

(d)* Average net profit of the company as per section 135(5)

6. (a)* 2% of Average net profit of the company as per section 135(5)

(b)* Surplus arising out of the CSR projects/ programs or activities of the previous financial year, if any

(c)* Amount required to be set off for the financial year, if any

(d)* Total CSR obligation for the financial year (6a+6b-6c)

7. (a)* Whether CSR amount for the financial year has been spent Yes No

- (b) If yes, CSR amount has been spent against:
- Ongoing projects
 - Other than ongoing projects
 - Both (Ongoing and other than ongoing projects)

(i) Details of CSR amount spent against ongoing projects for the financial year:

Number of Ongoing Projects for the financial year

1	2	3	4	5	6	7	8	9	10
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S. No.	Project ID	Item from the list of activities in schedule VII	Name of the Project	Local Area (Yes/No)	Location of the Project		Project duration (in months)	Amount spent in the Financial Year (in Rs.)	Mode of Implementation - Direct (Yes/No)	Mode of Implementation - Through Implementing Agency	
					State	District				CSR Registration No.	Name
1											
2											
3											
4											
5											
							Total	XX			

(ii) Details of CSR amount spent against other than ongoing projects for the financial year:

Number of Other than Ongoing Projects for the financial year

1	2	3	4	5		6	7	8	
S. No.	Item from the list of activities in schedule VII	Name of the Project	Local Area (Yes/No)	Location of the Project		Amount Spent in the Financial Year (in Rs.)	Mode of Implementation - Direct (Yes/No)	Mode of Implementation - Through Implementing Agency	
				State	District			CSR Registration No.	Name
1									
2									
3									
						Total	XX		

(c)* Amount spent in Administrative Overheads

(d)* Amount spent on Impact Assessment, if applicable

(e)* Total Amount Spent for the Financial Year

(f)* Amount unspent/ (excess) spent for the Financial Year [6(d)-7(e)]
unspent for Ongoing projects)

(g)* Amount eligible for transfer to Unspent CSR Account for the Financial
Year as per Section 135(6) (before adjustments)

(h)* Amount to be transferred to Fund specified in Schedule VII for the
Financial Year (if total unspent for the Financial Year is greater than
unspent for Ongoing projects)

8. Details of transfer of Unspent CSR amount for the financial year:

(a) Transfer to Unspent CSR account as per Section 135(6)

Amount to be transferred to Unspent CSR account	Amount actually transferred to Unspent CSR account	Date of Transfer	Deficiency, if any

(b) Transfer to Fund specified in Schedule VII as per second proviso to Section 135(5) for the Financial Year:

Amount to be transferred to Fund specified in Schedule VII	Amount actually transferred to Fund specified in Schedule VII	Date of Transfer	Deficiency, if any

9. *Specify the reason(s) if the company has failed to spend two per cent of the average net profit as per section 135(5):

10. *Whether any unspent amount of preceding three financial years (financial year ending after 22nd January 2021) has been spent in the financial year

Yes No

(a) Details of CSR amount spent in the financial year pertaining to three preceding financial year(s):

1	2	3	4	5	6		7	8
S . N o . Year(s)	Preceding Financial Year(s)	Amount transferred to Unspent CSR Account under Section 135(6) (in Rs.)	Balance Amount in Unspent CSR Account under section 135 (6) (in Rs)	Amount Spent in the Financial Year (in Rs)	Amount transferred to a Fund as specified under Schedule VII as per second proviso to Section 135(5), if any		Amount remaining to be spent in succeeding financial years (in Rs)	Deficiency, if any
					Amount (in Rs)	Date of Transfer		
1	FY-1							
2	FY-2							
3	FY-3							

(b) Details of CSR amount spent in the financial year for ongoing projects of the preceding financial year(s):

Number of Ongoing Projects

1	2	3	4	5	6	7	8
S . N o .	Project ID	Name of the Project	Financial Year in which the project was commenced	Amount spent for the project at the beginning of the Financial Year (In Rs)	Amount Spent in the Financial Year (in Rs)	Cumulative Amount Spent at the end of Financial Year (in Rs)	Status of the project - Completed /Ongoing
1							
2							
3							
4							

(c) (i) Whether any new CSR project has been undertaken in the financial year from the Unspent amount pertaining to preceding three financial years : Yes No

(ii) If yes, nature of the new CSR Project(s) is/are :

- Ongoing project(s)
- Other than ongoing project(s)
- Both (Ongoing and other than ongoing projects)

(iii) Details of amount spent against new ongoing CSR project in the financial year :

Number of Ongoing Projects

1	2	3	4	5	6	7		8	9	10	11	
						State	District				Mode of Implementation - Through Implementing Agency	Name
S. No.	Project ID	Financial year to which the new project pertains	Item from the list of activities in schedule VII	Name of the project	Local Area (Yes/No)	Location of the Project		Project duration (in months)	Amount spent in the Financial Year (in Rs.)	Mode of Implementation - Direct (Yes/No)	CSR Registration No.	
1												
2												
3												
4												
5												
								Total	XX			

(iv) Details of amount spent against new other than ongoing projects in the financial year:

Number of Other than Ongoing Projects

1	2	3	4	5	6	7	8	9
S. No.	Financial year	Item from the	Name of the project	Local Area	Location of the Project	Amount Spent in the	Mode of Implementation -	Mode of Implementation -

	to which the new project pertains	list of activities in schedule VII	(Yes/No)			Financial Year (in Rs.)	Direct (Yes/No)	Through Implementing Agency	
				State	District			CSR Registration No.	Name
1									
2									
3									
					Total	XX			

11. Whether any unspent amount pertaining to FY 2014-15 to FY 2019-20 has been spent in the financial year

Yes No

Details of amount spent against CSR projects in the financial year:

Number of CSR Projects

S. No	2	3	4	5	6		7	8	9	
					State	District			CSR Registration No.	Name
1										
2										
3										
					Total	XX				

12. *Whether any capital assets have been created or acquired through CSR spent in the financial year

Yes No

If Yes, enter the number of Capital assets created/ acquired

Furnish the details relating to such asset(s) so created or acquired through CSR spent in the financial year:

Sr. No.	Short particulars of the property or asset(s) [including complete address and location of the property]	Pin code of the property or asset(s)	Date of creation	Amount of CSR spent	Details of entity/ Authority/ beneficiary of the registered owner		
					CSR Registration Number, if applicable	Name	Registered address
			Total	XXXX			

(All the fields should be captured as appearing in the revenue record, flat no, house no, Municipal Office/Municipal Corporation/ Gram panchayat are to be specified and also the area of the immovable property as well as boundaries)

Attachments

List of Attachment

1.Optional attachment(s), if any



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Declaration

I am authorized by the Board of Directors of the Company vide resolution number *

*Dated to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

- 13. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
- 14. All the required attachments have been completely and legibly attached to this form.

To be digitally signed by one director.

*To be digitally signed by

*Designation

*DIN of the director;

Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

This eform has been taken on file maintained by the Registrar of Companies through electronic mode on the basis of statement of correctness given by the authorized person.



[F. No. 1/19/2013-CL-V-Part III]


K. V. R. MURTY, Jt. Secy.

Note : The principal rules were published in the Gazette of India vide number G.S.R. 239(E), dated the 31st March, 2014 and was subsequently amended vide notifications number G.S.R. 723(E), dated the 14th October, 2014, G.S.R. 37(E), dated the 16th January, 2015, G.S.R. 680(E), dated the 4th September, 2015, G.S.R. 742(E), dated the 27th July, 2016, G.S.R. 1371(E), dated the 7th November, 2017, G.S.R. 191(E), dated the 27th February, 2018, G.S.R. 725(E), dated the 31st July, 2018, G.S.R. 803 (E), dated the 22nd October, 2019, G.S.R. 60 (E), dated the 30th January, 2020 and G.S.R. 205(E), dated the 24th March, 2021.